

MANEKA GANDHI) : (a) Under the schemes in operation, the funds are released to the state Govt./NGOs. The details of funds released to the Government of Madhya Pradesh as well as the NGOs of Madhya Pradesh during 1994-97 is given in the Statement.

(b) The Government is not aware of misutilisation of funds.

(c) The funds released to the State Government is for the Specific purposes contained in the schemes which do not include providing of Cycles to Tribals.

#### Statement

(Rs. in lakhs)

S. No.	Name of the Scheme	1994-95	1995-96	1996-97
1	SCA to TSP	7535.72	9579.66	7695.71
2	275(1)Article	1687.50	1687.50	1687.50
3	Girls Hostels for STs	115.83	-	-
4	Boys Hostels for STs	16.90	-	-
5	Ashram Schools for STs	-	99.45	-
6	Educational Complex	1.98	1.50	1.20
7	Vocational Training Centres	-	44.34	-
8	Grant in aid to STDCCs	124.00	57.00	-
9	Assistance to Tribal Research Institutes	13.09	22.21	22.02

[English]

#### Beggars in Delhi

944. SHRI RAMKRISHNA BABA PATIL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government propose to remove the beggars from Delhi coming from outside Delhi;

(b) if so, the detailed thereof alongwith the number of such beggars removed from Delhi;

(c) whether the Government have framed any scheme for the rehabilitation of these beggars;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI

MANEKA GANDHI) : (a) Yes Sir. Under the provisions of the Bombay Prevention of begging Act, 1959 as extended to the NCT of Delhi, it is the responsibility of Government of NCT of Delhi to remove the beggars from Delhi.

(b) Under the provisions of the Bombay Prevention of Begging Act, 1959 as extended to the NCT of Delhi, raids are carried out by the Government of NCT. Delhi at various places with the help of the police. Last year 6313 beggars were thus taken up. Efforts to repatriate them to their native States have not been so far successful.

(c) Yes Sir.

(d) The Government of Delhi provides free lodging, boarding, medical facility, counselling and vocational training in different trades to the beggars so that after their release from the Certified Institutions of Delhi Admn. they can earn their livelihood themselves.

(e) Does not arise.

[Translation]

#### Worship (Special Provision) Act, 1991

945. SHRI AJIT JOGI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons arrested and the number of persons prosecuted under the places of Worship (Special Provision) Act, 1991. State-wise; and

(b) the steps taken to ensure the safety of the shrines?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) and (b) Available information in regard to the number of persons arrested and prosecuted under the places of Worship (Special Provisions) Act, 1991 in various States/Union Territories upto 31st March, 1997 is furnished below:

Sl. No.	Name of State	No of persons arrested	No. of persons prosecuted
(i)	Madhya pradesh	5	5
(ii)	Uttar Pradesh	46	46

Information from the States of Bihar, Meghalaya and Orissa has not been received. Other States/Union Territories have furnished 'Nil' information.

All the places of worship, throughout the country, except exempted otherwise by the Act, are covered by the provisions of the places of Worship ( Special Provisions) Act, 1991. the Central Government has been advising, from time to time, the State Governments to take necessary steps to ensure the safety of places of worship within their respective jurisdiction and to maintain peace and communal harmony. 'Public Order' and 'Police' are state

subjects as per Entries 1 and 2 of List-II – State List of the Seventh Schedule of the Constitution of India. The basis responsibility for the maintenance of law and order including the safety of places of worship, therefore, rests with the State Governments.

#### **Irregularities in Recruitments in Central Warehousing Corporation**

946. SHRI CHANDRASHEKHAR SAHU : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have received complaints regarding irregularities made in recruitments in Central Warehousing Corporation during the last one year;

(b) if so, the details thereof;

(c) whether an enquiry has been conducted in this regard:

(d) if so, the details thereof and the outcome thereof: and

(e) the action taken by the Government against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) Yes, Sir.

(b) The complaints mainly pertain to alleged impropriety in recent selections, leakage of question papers demand of illegal gratification, irregularity in interviews and also against filling up certain posts by direct recruitment.

(c) to (e) Complaints about recruitment have been examined by the Corporation and it has been found that the appointments were made in accordance with staff Regulations. No substance has been found in complaints about the alleged demand of illegal gratification also.

The complaints relating to leakage or question papers and irregularity in interviews for the post of Dy. Manager (Accounts) are still under investigation by the Corporation and suitable action will be taken on completion of the investigation.

#### **Enquiry Against Petrol Pumps**

947. SHRIMATI OMVATI DEVI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received complaints that all the petrol pump owners in Darbhanga in Bihar do not furnish any receipts;

(b) if so, the details thereof;

(c) whether the Government have conducted any enquiry in this regard and propose to take action against them;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) No complaint has been received regarding non-issuance of receipts on purchase of goods at petrol pumps in Darbhanga in Bihar.

(b) to (e) Do not arise.

#### **Inclusion of Various Tribes in the List of Scheduled Tribes**

948. SHRI FAGGAN SINGH KULESTE : Will the Minister of SOCIAL JUSTICE & EMPOWERMENT be pleased to state:

(a) whether the State Government represented the Union Government to include different tribes in the list of scheduled tribes;

(b) if so, the details thereof;

(c) whether Panika tribe of Madhya Pradesh covered under Scheduled Tribe before 1972 is still continued to be in the category of Scheduled Tribe;

(d) if not, the reasons therefor; and

(e) the districts where this Tribe is not covered under the list of Scheduled Tribe?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) 691 proposals have been received to include various communities in the list of Scheduled Tribes.

(c) Yes Sir. Panika Tribe is listed as Scheduled Tribe in the Chhatarpur, Datla, Panna, Rewa, Satna, Shahdol, Sidhi and Tikamgarh districts.

(d) Does not arise.

(e) Panika Tribe is not covered in the list of Scheduled Tribes of Madhya Pradesh in Districts other than those mentioned in (c) above.

#### **Exploitation of Labourer**

949. SHRI MAHENDRAJEET SINGH MALVIYA : Will the Minister of LABOUR be pleased to state: